## CENTRAL ADMINISTRATIVE TRIBUNAL, CHANDIGARH BENCH CHANDIGARH

21.CP 060/00217/14 & MA 060/01508/14 in

O.A. No. 060/00636/14

# Swaran Kaur @ Swarni Devi Vs. Vivek Gupta & Others 26.11.2014

Present:

Mr. Saurabh Bhardwaj, counsel for the applicant

In the interests of justice, adjourned to 04.12.2014.

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(UDAY KUMAR VARMA) MEMBER (A) (SANJÉEV KAUSHIK) MEMBER(J)

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#### 9. CP060/00217/14 &

MA 060/01508/14 in

O.A. No. 060/00636/14

### Swaran Kaur @ Swarni Devi Vs. Vivek Gupta & Others

#### 04.12.2014

Mr. Saurabh Bhardwaj, counsel for the petitioner Present:

- 1. Heard.
- 2. Issue notice to the respondents.
- 3. List on 08.01.2015.

(UDAY KUMAR VARMA)

MEMBER (A)

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(SANJEEV KAUSHIK)

MEMBER (J)

# CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH CHANDIGARH

16.CP060/00217/14 &

MA060/01058/14 in

O.A. No.060/00636/14

Swarab Kaur @ Swarni Devi Vs. Vivek Gupta & Others

08.01.2015

Present:

Mr. Saurabh Bhardwaj, counsel for the petitioner

Mr. Yogesh Putney, counsel for the respondents

1. Learned counsel for the respondents seeks and is granted three weeks' time for filing response to the CP.

2. List on 11.02.2015.

(UDAY KUMAR VARMA)

MEMBER (A)

(SANJEEV KAUSHIK)

MEMBER (J)

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Reply affidavit

Reply affidavit

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#### 16.CP060/00217/14 &

MA060/01508/14 in

O.A. No. 060/00636/14

### Swaran Kaur @ Swarni Devi Vs. Vivek Gupta & Others

11.02.2015

Present:

None for the petitioner

Mr. Yogesh Putney, counsel for the respondents

- 1. Learned counsel for the respondents has produced a copy of order dated 29.01.2015, which is taken on record. Based thereupon, he submitted that the respondents have passed a speaking and reasoned order on the legal notice filed by the petitioner, in terms of the orders of this Court and a copy thereof has been sent to the petitioner by registered post and, therefore, the present CP may be disposed of as having been satisfied.
- 2. Ordered accordingly.

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(UDAY KUMAR VARMA)

MEMBER (A)

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(SANJEEV KAUSHIK)

MEMBER (J)